

**HIGH COURT OF JHARKHAND, RANCHI**

**NOTIFICATION**

**THE 24<sup>TH</sup> JULY, 2017**

No. 163 A: In exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the High Court has been pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class upon Sri Surya Mani Tripathi, Nyayadhikari, Jhumritiliya, Koderma.

The aforesaid power is vested upon Sri Sri Surya Mani Tripathi to try the cases under Negotiable Instrument Act.

By Order of the Court,

Sd/- Ambuj Nath

Registrar General

Memo No. \_\_\_\_\_/Apptt

Dated Ranchi the July, 2017

Copy forwarded to the Principal District & Sessions Judge, Koderma with a request to direct Sri Surya Mani Tripathi to try the cases under Negotiable Instrument Act in addition to his present assignment.

Sd/- Ambuj Nath

Registrar General

Memo No. \_\_\_\_\_/Apptt

Dated Ranchi the July, 2017

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

Sd/- Ambuj Nath

Registrar General

Memo No. 3328 /Apptt

Dated Ranchi the 24<sup>th</sup> July, 2017

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o I/c Registrar General/ the Registrar (Vigilance) / the Registrar (Administration) / the Registrar (Establishment) / P.P.S. I/c to the Hon'ble the Acting Chief Justice / the CPC I/c & I/c NIC Cell .....of High Court of Jharkhand, Ranchi and Sri Surya Mani Tripathi, Nyayadhikari, Jhumritiliya, Koderma for information.

  
24.7.17  
Registrar General